



Abstract

Labour – Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982) – Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2006 and 14 other Welfare Schemes - Amendment to Schemes - Notified.

LABOUR AND EMPLOYMENT (I-1) DEPARTMENT

G.O.(Ms.) No.37

Dated: 28.02.2011.

மாசி 16,

திருவள்ளூர் ஆண்டு 2042.

Read the following:-

1. G.O.Ms.No.77, Labour and Employment Department, dated 1.9.2006.
2. G.O.Ms.No.78, Labour and Employment Department, dated 1.9.2006.
3. G.O.Ms.No.79, Labour and Employment Department, dated 1.9.2006.
4. G.O.Ms.No.80, Labour and Employment Department, dated 1.9.2006.
5. G.O.Ms.No.81, Labour and Employment Department, dated 1.9.2006.
6. G.O.Ms.No.82, Labour and Employment Department, dated 1.9.2006.
7. G.O.Ms.No.83, Labour and Employment Department, dated 1.9.2006.
8. G.O.Ms.No.84, Labour and Employment Department, dated 1.9.2006.
9. G.O.Ms.No.85, Labour and Employment Department, dated 1.9.2006.
10. G.O.Ms.No.86, Labour and Employment Department, dated 1.9.2006.
11. G.O.Ms.No.87, Labour and Employment Department, dated 1.9.2006.
12. G.O.Ms.No.88, Labour and Employment Department, dated 1.9.2006.
13. G.O.Ms.No.49, Labour and Employment Department, dated 16.3.2007.
14. G.O.Ms.No.23, Labour and Employment Department, dated 19.2.2010.
15. G.O.Ms.No.24, Labour and Employment Department, dated 19.2.2010.
16. From the Principal Secretary / Commissioner of Labour, Letter No.W1/3876/11, dated 28.1.2011.

ORDER:

While replying to the Governor's Speech, Hon'ble Deputy Chief Minister, among other things, has made the following announcement on the Floor of the Tamil Nadu Legislative Assembly on 13.01.2011:-

“ The nominees of the family of the Construction Workers, who have registered themselves in the Tamil Nadu Construction Workers Welfare Board and died by any type of accident, are eligible for personal accident relief of Rupees One lakh. ”

p.t.o.

2. The Principal Secretary / Commissioner of Labour, in his letter 16th read above, has requested that, to ensure the implementation of welfare schemes equally to the registered members of all unorganized workers welfare Boards, the above announcement made by Deputy Chief Minister be extended to all Tamil Nadu Manual Workers Welfare Boards and 14 other Boards also. He has sent the proposals for amending the Tamil Nadu Manual Workers Social Security and Welfare Scheme 2006 and 14 other Welfare Schemes.

3. Accordingly the appended Notifications will be published in the Extraordinary issue of the Tamil Nadu Government Gazette. The Works Manager, Government Central Press, Chennai- 600 079 is requested to send 50 copies of the Gazette to the Government and 50 copies to the Principal Secretary/ Commissioner of Labour, Chennai – 600 006.

4. The Secretary to Government, Tamil Development, Religious Endowments and Information (Translations) Department, Secretariat, Chennai-600 009 is requested to send the Tamil translation of the Notifications to the Works Manager, Government Central Press, Chennai-600 079 for the publication in Tamil Nadu Government Gazette.

(By Order of the Governor)

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Works Manager, Government Central Press, Chennai- 600 079.(2 Copies)
(for publication of the notification in the Tamil Nadu Government Gazette)

The Secretary to Government, Tamil Development, Religious Endowments and
Information (Translations) Department, Chennai-600 009. (2 Copies)

The Principal Secretary / Commissioner of Labour, Chennai-600 006.

Copy to:

The Secretary, Tamil Nadu Manual Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Auto-Rickshaw and Taxi Driver Workers Welfare Board,
Chennai-600 102.

The Secretary, Tamil Nadu Washermen Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Hairdressers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Tailoring Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Palm-Tree Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Handicrafts Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Handloom and Handloom Silk Weaving Workers Welfare
Board, Chennai-600 102.

The Secretary, Tamil Nadu Footwear and Leather Goods Manufactory and Tannery Workers Welfare Board, Chennai-600 102.
The Secretary, Tamil Nadu Artists Welfare Board, Chennai-600 102.
The Secretary, Tamil Nadu Goldsmiths Workers Welfare Board, Chennai-600 102.
The Secretary, Tamil Nadu Pottery Workers Welfare Board, Chennai-600 102.
The Secretary, Tamil Nadu Domestic Workers Welfare Board, Chennai-600 102.
The Secretary, Tamil Nadu Powerloom Weaving Workers Welfare Board, Chennai-600 102.
The Secretary, Tamil Nadu Street Vending and Shops and Establishments Workers Welfare Board, Chennai-600 102.
The Law Department, Chennai 600 009.
The Finance Department, Chennai 600 009.
The Secretary to Chief Minister, Chennai-600 009.
The Secretary to Deputy Chief Minister, Chennai-600 009.
The Senior Personal Assistant to Minister (Finance), Chennai-600 009.
The Senior Personal Assistant to Minister for Labour, Chennai-600 009.
The Private Secretary to the Principal Secretary to Government, Labour and Employment Department, Chennai-600 009.
SF/SC/CC for file

//FORWARDED BY ORDER//

SECTION OFFICER.

APPENDIX.
NOTIFICATION-I.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-II.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Auto Rickshaws and Taxi Drivers Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-III.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Washermen Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-IV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Hairdressers Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-V.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Tailoring Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-VI.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Palm-Tree Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-VII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Handicraft Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-VIII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Handloom and Handloom Silk Weaving Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-IX.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Footwear and Leather Goods Manufactory and Tannery Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-X.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Artists Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words “or death” shall be omitted;
- (2) after the words “course of his employment”, the words “or death” shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-XI.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Goldsmiths Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words “or death” shall be omitted;
- (2) after the words “course of his employment”, the words “or death” shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-XII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Pottery Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-XIII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Domestic Workers' Social Security and Welfare Scheme, 2007.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-XIV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Powerloom Weaving Workers' Social Security and Welfare Scheme, 2010.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-XV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Street Vending and Shops and Establishments Workers' Social Security and Welfare Scheme, 2010.

AMENDMENTS

In the said Scheme, in clause 17, in sub-clause (1), in the Explanation thereunder,-

- (1) the words "or death" shall be omitted;
- (2) after the words "course of his employment", the words "or death" shall be inserted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.